(ii) Statement (in English and Hindi) correcting the reply given in the Rajya Sabha on the 8th March, 1982, to Unstarred Question 1339, regarding drugs involving high technology. [S^t Appendix CXXIV, Annexure No. 123].

SHRI PILOO MODY : I condemn the action. I lodge a strong protest against this procedure.

DR. BHAI MAHAVIR (Madhya Pradesh) : Such type of corrections should not be permitted.

SHRI PILOO MODY : No correction should be laid on the Table. Public has a right to know what is laid not the Table. Nobody gets to know.

MR. DEPUTY CHAIRMAN : They can be published.

SHRI PILOO MODY : Publication means nothing. It must be read in the House. We decided that last time.

MR. DEPUTY CHAIRMAN : That was not the decision.

SHRI PILOO MODY : And you are a party to that decision.

MR. DEPUTY CHAIRMAN: That is for starred question.

SHRI PILOO MODY : For all questions.

Correcting given (HI). the reply Sabha on the in the Rajya 12th Unstarred October, 1982, to Oues gallantry tion 688. regarding and distinguished service awards

MR. DEPUTY CHAIRMAN : Mr. Singh Deo to lay a statement.

to Questions

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : Sir, in the answer given io part (a) of the Unstarred Question No. 688 in the Rajya Sabha on 12th October, 1982, regarding gallantry and distinguished service awards, a statement giving year-wise figures of the various gallantry and distinguished service awards since their inception was attached. Some of the yearwise figures given in the statement were not correct.

The above inaccuracies in the statement referred to in answer to part (a) of the said Unstarred Question occurred owing to the fact that the information was complied from the details furnished by five different agencies viz., three Service Headquarters, Ministry of Home Affairs and Border Roads Development Board and while some of these had reckoned the year of award from the date of announcement, the others had based their figures on the date of publication of the awards, in the Gazette. Necessary action to correct the answer was initiated as soon as the mistake came to notice.

MR. DEPUTY CHAIRMAN : Now, Papers to be laid on the Table.

THE MINISTER OF STATE IN INDUSTRY THE MINISTRY OF (SHRI VIRABHADRA SINGH) Sir, I beg to lay.....

SHRI PILOO MODY : On a point of order, Mr. Deputy Chairman, Sir. Mr. Mmister, kindly sit down. I am on a point of order. Since the Chair won't ask you to sit down. I am asking you to sit down.

MR. DEPUTY CHAIRMAN ; How can you do that?

SHR1 PILOO MODY : Because yuu are not asking him to sit down.

MR. DEPUTY CHAIRMAN: You please take your seat.

SHRI PILOO MODY : I am on a point of order. That transcends the authority of the Chair.

MR. DEPUTY CHAIRMAN: I see, 1 see?

SHRI PILOO MODY : It does. You read the rules.

MR. DEPUTY CHAIRMAN : You show me the rules.

SHRI PILOO MODY : One statemeat was not allowed to be read- The next statement was allowed ty be read, on a similar Unstarred question. Will you please explain yourself?

MR. DEPUTY CHAIRMAN :

This matter was considered by the Rules Committee also and it was agreed that onl/ the correction made to a starred question will be read in the House. So far as Unstarred questions are concerned, the corrections will be laid on the Table of the House because the answers to the Unstarred questions are also laid on the Table of the House. That is the procedure. There is no change in the procedure.

SHRI PILOO MODY : Then why was it allowed to be read?

MR. DEPUTY CHAIRMAN : I think the Minister did not follow me correctly.

SHRI PILOO MODY : Thank you, Mr. Singh Deo. Thank you very much.

MR. DEPUTY CHAIRMAN : Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

on the Table

Report and Accounts 1980-I. 81) of the Central Pulp and Paper Research Institute, Dehra Dun and related papers

IL The Copper (Prohibition of use in the manufacture of PVC and VDX Wires of Domestic (Type) Amendment order, 1982.

III. Notif ication s of the Ministry of **Industry (Department of Industrial** Development).

THE MINISTER OF IN THE MINISTRY OF STATE INDUS VIRABHADRA TRY (SHRI SINGH) : Sir, I beg to lay on the Table :

I. A copy each (in English and Hindi) of the following papers :---

(i) Annual Report and Accounts of the Central Pulp and Paper Research Institute, Dehradun, for the year 1980-81, and the Auditors' Report on the Accounts, together with Review by Government on the working of the Institute.

(ii) Statement giving reasons for the delay in laying the paper mentioned at (i) above.

[Placed in Library See N.L.LT.-5636/82 for (i) and (ii)]

II. A copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Deve lopment) Notification S. O. Ne. 616(E), dated the 25th August, 1982 publishing the Copper (Prohibition of Use in the Manufacture of PVC and VIR Wires of Domestic Type) Amendment Order, 1982, under sub section (6) of section 3 of the Essen tial Commodities Act, 1955. [Placed in Library. See No. LT-5583/82]